

Therefore, I urge upon the Central Government to enlist the Khaliabad municipal area under the Central Government's I.S.D.L.T. scheme as a priority area and release funds for its development.

(v) Need for Reconstruction of Bridges on National Highway between Jalpaiguri Town and Alipurduar Damaged during Floods in 1993

[English]

SHRI JITENDRA NATH DAS (Jalpaiguri) : Sir, during floods in 1993 in North Bengal, all the communications between Jalpaiguri town and Alipurduar town were destroyed. These areas were severely affected by floods. Road communications still remain disrupted. A good number of bridges on the national highway which require reconstruction are damaged. Repeated representations have been given to the Central Government in this regard. Road communication is the main communication in this region.

So, I urge upon the Union Government to take immediate necessary step to reconstruct the bridges on national highway in order to restore the road communication.

(vi) Need to Maintain and Protect the Identity of Manipuri People

SHRI YAIMA SINGH YUMNAM (Inner Manipur) : Sir, the Manipuris have been a distinct group of people claiming to be a Nation when Manipur was independent. They have their own distinct language known as Manipuri language which is now included in the Eighth Schedule to the Constitution of India.

The Manipuris are now included in the list of the OBC and as a result they are entitled to all the facilities provided in this regard. In view of these facilities, it is now learnt that a section of the people claimed to be the Bishnupriya Manipuris has demanded for recognition to be the real Manipuris. They have demanded for recognition of their language as the Bishnupriya Manipuri. It is quite absurd.

In the circumstances I urge upon the Union Government not to grant any sort of such recognition to their demands as it will affect seriously the interest of the Manipuris. There cannot be objection to granting recognition to Bishnupriyas without the prefix or suffix of Manipuris. There cannot be Bishnupriya Manipuri Bishnupriya at all.

MR. SPEAKER : The House stands adjourned for lunch to reassemble at 2.15 P.M.

13.17 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen minutes past Fourteen of the Clock.

14.21 hrs.

The Lok Sabha re-assembled after Lunch at Twenty-one Minutes past Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

[English]

MR. DEPUTY-SPEAKER : Now, statement to be made by Shri P.M. Sayeed.

STATEMENT BY MINISTER

Incident of Rioting and Arson on the Issue of Installing a Status of Dr. B.R. Ambedkar in Khureji, Delhi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : Sir, Plot on Khasra No. 26/9/1 and 26/2 on Parwana Road in Khureji coming under PS Krishna Nagar has been the bone of contention in a protracted legal disputes between one Hukumat Rai on the one hand and the Dalits staying nearby on the other. The legal battle in civil courts had been going on since 1981. The DDA had constructed a latrine complex on this plot of land in 1981. These lavatories, however, had gradually gone into disuse over the years, although they formed the main basis of the claim of the Dalits over the plot of land. In November 1994, the court ruled in favour of Hukumat Rai following which he raised a boundary wall around the plot of land in the month of December 1994. The Dalits led by one Raj Kumar, however, continued to stake their claim and moved the High Court for stay on the demolition of existing structure on the land in question. The stay was granted by the court on 10.1.95. In the meantime on 14.1.95, the Dalits pushed down portions of the boundary wall as they were dispersing after attending a public meeting addressed by Raj Kumar in a nearby area. This created a law and order situation and the police had to intervene. A case of rioting (FIR No. 23 u/s 147/148/186/353/427 IPC u/s 14.1.95) was registered at PS Krishna Nagar. Subsequently, the matter was finalised in the civil court and the court ruled that the latrine complex constructed by the DDA be demolished. The claims of the Dalits over the plot were also dismissed by the court. As per the directives of the court, the DDA carried out demolition of the latrine complex constructed on the land on 7.4.95 with necessary assistance by the police.

2. At about 3.30 a.m., on 4th May, 1995, a call was received by the PCR at PS Krishna Nagar that the boundary wall of the plot of Hukumat Rai was demolished by some people who were also installing a statue of Dr. B.R. Ambedkar. On receipt of this information, SHO/Krishna Nagar reached the spot alongwith other staff. ACP/Hqrs., (East), who was the night patrolling officer, also reached the spot. A mob of